

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1867
ANSWERED ON:03.08.2000
SALES TAX REBATE ELEGIBILITY CERTIFICATES
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the basis on which the sales tax rebate eligibility certificate is issued for the sale of high speed diesel and other petroleum products alongwith the status of the officer authorised to issue such a certificate;
- (b) whether complaints with regard to the misuse of it in certain cases have been received during the last three years; and
- (c) if so, the reaction of the Government thereon; and
- (d) the steps taken to prevent recurrence of such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

- (a):- The sales tax being the State subject, the matter is regulated by the Sales Tax Laws of the respective State Governments.
- (b) to (d):- Some customers who were obtaining petroleum products on concessional sales tax basis are alleged to have been diverting these products for the purpose other than the intended use thereby evading sales tax. Central Bureau of Investigation (CBI) has registered a case in the matter on 23rd May, 2000 at Gandhinagar, Gujarat.